
Suresh Kumar And Others Vs State Of Punjab And Others

Civil Writ Petition No. 1370 Of 2016(O&M)

Court: High Court Of Punjab And Haryana At Chandigarh

Date of Decision: Nov. 24, 2020

Citation: (2020) 11 P&H CK 0096

Hon'ble Judges: Tejinder Singh Dhindsa, J

Bench: Single Bench

Advocate: Pritam Saini, Suveer Sheokand

Final Decision: Dismissed

Judgement

Tejinder Singh Dhindsa, J

CM-12376-CWP-2020

This case has been taken up through Video Conferencing via Webex facility in the light of Pandemic Covid-19 situation and as per instructions.

Prayer in the application is for withdrawal of the main writ petition.

Notice in the application.

Mr.Suveer Sheokand, learned Addl.AG, Punjab accepts notice. In view of the prayer made in the application and by recording a 'no objection' from

counsel opposite, date in the main writ petition is preponed from 09.02.2021 and the same is taken up on board today itself.

Application disposed of.

Main case

Petitioners are serving on different technical posts and in different trades under the Printing and Stationery Department, State of Punjab.

Instant writ petition was filed assailing the order dated 07.12.2012 (Annexure P-1) as also subsequent orders whereby benefits of promotion,

placement in the higher scale as well as benefit under the Assured Career Progression Scheme were withheld.

Mr.Pritam Saini, Advocate representing the petitioners makes a categoric submission at the bar that he has instructions from the petitioners not to

pursue the instant writ petition.

Dismissed as not pressed.